

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3697

ANSWERED ON:20.03.2013

AMENDMENT IN LAWS FOR TECHNICAL INSTITUTES

Dhruvanarayana Shri R. ;Singh Shri Pashupati Nath;Siricilla Shri Rajaiah

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

(a) whether the Government has decided to amend the laws regarding establishment of technical institutes including National Institutes of Technology (NITs) in the country;

(b) if so, the details thereof; and

(c) the time by which the new laws are likely to be implemented?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR)

(a) No, Madam. There is no proposal to amend all the laws regarding the establishment of technical institutes in the country. However, the Government has decided to establish the Indian Institute of Engineering Science and Technology (IIST) – Shibpur (West Bengal) by the conversion of the Bengal Engineering and Science University (BESU) – Shibpur (West Bengal) into the IIST – Shibpur (West Bengal) and its incorporation as an "Institution of National Importance" by amending the National Institutes of Technology, Science Education and Research (NITSER) Act, 2007.

(b) The proposed Bill, provides for:-

(i) insertion of a sub-section (1A) in section 4 of the NITSER Act, 2007 for deemed incorporation of the IIST – Shibpur specified in the proposed third schedule.

(ii) omission of section 30A of the Act so as to establish a common Council for all the Institutes listed in the First Schedule, the Second Schedule and the proposed Third Schedule; and

(iii) to repeal the Bengal Engineering and Science University – Shibpur, West Bengal Act, 2004.

(c) The amended Act shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint